

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI ANNASAHAB P. SHINDE):  
I would request him.

MR. SPEAKER: I will send it to  
him. He will be given the notice.

PROF. MADHU DANDAVATE:  
Do I take it that you feel that there  
is a *prime facie* case that the require-  
ment of Section 34 of the Commission  
of Inquiry Act, 1952 has not been  
fulfilled?

MR. SPEAKER: Either you ask  
for my observation or you say that he  
should come and explain. This will  
be sent to him. Then, I will come  
with my observations.

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): My information  
is, hon. Minister Mr. C. Subramaniam  
has duly received the notice.

MR. SPEAKER: Your information  
is wonderful information.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT WITH  
AUDITED ACCOUNTS OF OIL AND NATU-  
RAL GAS COMMISSION FOR 1972-73

THE MINISTER OF PETROLEUM  
AND CHEMICALS (SHRI D. K.  
BOROOAH): I beg to lay on the  
Table—

- (1) A copy of the Annual Report  
together with the Audited  
Accounts (Hindi and English  
versions) of the Oil and  
Natural Gas Commission for  
the year 1972-73 and of its  
subsidiary company Hydocar-  
bons India Private Limited,  
New Delhi, for the year 1972,  
under sub-section (3) of  
section 23 read with sub-  
section (4) of section 22 of

the Oil and Natural Gas  
Commission Act, 1959.

- (2) A copy of the Review (Hindi  
and English versions) by the  
Government on the above  
Report. [Placed in Library.  
See No LT-8294/74].

#### ORDER OF DELIMITATION COMMISSION IN RESPECT OF TAMIL NADU

THE MINISTER OF STATE IN  
THE MINISTRY OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
NITIRAJ SINGH CHAUDHARY):  
I beg to lay on the Table a copy of  
Order No. 21 (Hindi and English  
versions) of the Delimitation Com-  
mission in respect of the State of  
Tamil Nadu, published in Notification  
No. S.O. 463(E) in Gazette of India  
dated the 31st July, 1974, under sub-  
section (3) of section 10 of the  
Delimitation Act, 1972. [Placed in  
Library See No LT-8295/74].

REVIEWS AND ANNUAL REPORTS OF  
INDIAN DRUGS AND CHEMICALS LTD.,  
NEW DELHI, ENGINEERS INDIA LTD.,  
NEW DELHI, PYRITES PHOSPHATES AND  
CHEMICALS LTD., DEHRI-ON-SONS AND  
FERTILIZERS AND CHEMICALS, TRAVAN-  
CORE LTD., ELOOR FOR 1972-73

THE MINISTER OF STATE IN  
THE MINISTRY OF PETROLEUM  
AND CHEMICALS (SHRI SHAH-  
NAWAZ KHAN): I beg to lay on  
the Table a copy each of the follow-  
ing papers (Hindi and English ver-  
sions) under sub-section (1) of section  
619A of the Companies Act, 1956:—

- (1) (i) Review by the Govern-  
ment on the working of the  
Indian Drugs and Pharma-  
ceuticals Limited, New Delhi,  
for the year 1972-73.
- (ii) Annual Report of the Indian  
Drugs and Pharmaceuticals  
Limited, New Delhi, for the  
year 1972-73 along with the  
Audited Accounts and the  
comments of the Comptroller  
and Auditor General there-  
on.